

(110)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/472/ (IB)/2017
NAME OF THE PETITIONER(S) : INDIAN BANK
NAME OF THE RESPONDENT(S) : BKR HOTELS AND RESORTS PVT LTD
UNDER SECTION : 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

① M. Roshan Atiq
Soy KUMARPAL CHOPRA
N. CHANDRA RAS

Respondent
Applicant

M. Roshan Atiq
Soy K. Chopra

ORDER

Counsel for IRP present. It is submitted that after passing the order on 30.05.2017, the Corporate Debtor filed the Writ Petition before the Hon'ble High Court of Madras wherein stay was issued on 21.06.2017. Thereafter, on 21.08.2017 he withdrew the petition and filed an appeal before the NCLAT. The order of the NCLAT dated 14.09.2017 is placed on record. After perusal, it appears that no stay has been granted in the matter. Therefore, the IRP is directed to proceed in the matter and make compliance with the provisions of the IBC, 2016.

The IRP is directed to make fresh public announcement in the matter. His time period is also extended till the first meeting of the Committee of Creditors is convened; name of the R.P. is proposed and appointed by this Bench. Accordingly, the Application is **disposed of**.



MEMBER (TECHNICAL)



MEMBER (JUDICIAL)

ghk